



CITY CIVIL AND SESSIONS COURT, GR. BOMBAY.

OFFICE ORDER NO. 131 OF 2020

Under the directions of the Hon'ble High Court, Bombay, issued vide e-mail dated 21.09.2020, regards to modified SOP issued vide Hon'ble High Court, Bombay, Circular dated 15.09.2020, I, A. T. Wankhede, I/c. Principal Judge, City Civil and Sessions Court, Bombay, DO HEREBY ORDER THAT the Hon'ble High Court, Bombay, SOP dated 03.06.2020, which is modified vide Circular dated 15.09.2020, which is operative from 21.09.2020, is kept in abeyance till 30.09.2020. The SOP dated 03.06.2020 and subsequent modifications therein, except vide Circular dated 15.09.2020, shall continue till 30.09.2020 or until further order, whichever is earlier, AND DO HEREBY FURTHER ORDER THAT this Office Order Nos. 126 of 2020, 127 of 2020 and 128 of 2020, issued on 19.09.2020 stands withdrawn, WHEREAS, this Office Order Nos. 122 of 2020, dated 11.09.2020 and 125 of 2020, dated 19.09.2020, shall remain in force until further orders. This Order is made effective from 22.09.2020.

City Civil and Sessions Court,)
Greater Mumbai)
Date: 22nd September, 2020)

(A. T. Wankhede)
I/c. Principal Judge

Copy forwarded with compliments to:-

1. The Hon'ble Principal Judge Shri Shrinivas B. Agrawal
2. The 1st Addl. Principal Judge Smt S. S. Sawant, Dindoshi Court.
3. The 2nd Addl. Principal Judge Shri A. T. Wankhede.
4. All the Judicial Officers at Main and Dindoshi Court.

(A. T. Wankhede)
I/c. Principal Judge

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